

BENCH-II

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.174/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th July, 2017, 10.30 A.M

Name of the Company		Satish Chandra Lakhotia & Ors. -Versus- A-One Association of Alliance Club & Ors.	
Under Section		210,241, 242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anirban Ray, Advocate
2. Prithwiraj Sinha, Adv.
3. Snehashis Sen, Adv.

the petitioners

Sen
18/07/2017.

1. Chayan Gupta.
2. Ajit Chakraborty.
3. R.K. Pandey.
4. ~~G.K.~~ G.K. Thakur

the respondents
NO 2, 3 & 4-

18/7/2017

18.07.2017- C.P. No. 174 / KB / 2017 – Satish Chandra Lakhotia & Others –
Versus- A-One Association of Alliance Club & Others.

ORDER

Ld. Lawyers on behalf of the petitioners as well as respondent nos. 2, 3 and 4 are present.

Petitioner is reluctant to argue the case on the ground that he is going to file one C.A. Application. On the other hand, Respondent has also submitted that he is not in a position to complete his part of the argument today itself. Under such circumstances, it is difficult to proceed with the hearing in piecemeal manner due to long gap in between the hearings. Hence, both sides are directed to come prepared with briefs without fail along with their written notes, if any. No further time will be granted.

Fixed on 10.08.2017.

(MANORAMA KUMARI)
MEMBER (J)